

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.92/2020
PS Gokal Puri
State Vs. Hazi Mehmood Khan**

19.01.2021

**In view of the Order No. 170-184/
Judl./N.E./KKD/Delhi/2021 dated 15.01.2021 issued
by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
complainant for re-investigation in the instant matter.**

**Present: Mr. Nitin Rai Sharma, Ld. SPP for State
through VC.
Applicant/complainant in person with Ld.
Counsel Mr. Mohd. Riyaz.**

**Reply is received from the IO. Copy is supplied to
accused.**

**At the request of Ld. Counsel for applicant, matter is
adjourned.**

Be listed for arguments on 28.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/19.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.101/2020
PS Khajuri Khas
State Vs. Umar Khalid**

19.01.2021

**In view of the Order No. 170-184/
Judl./N.E./KKD/Delhi/2021 dated 15.01.2021 issued
by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application move on behalf of
applicant/accused for placing on record material facts
and seeking direction on behalf of accused.**

**Present: None for State.
IO/Inspector Sunil Kumar through VC.
Ms. Rakshanda Deka, Ld. Counsel for applicant
Umar Khalid.
Applicant Umar Khalid is produced from CJ-2,
Tihar Jail through VC.**

Application is at the stage of arguments.

**At this stage, Ld. Counsel for applicant submits that
without prejudice to the rights of applicant to raise the
issues mentioned in the application at the appropriate
stage during the proceedings, applicant/accused wants to**

-: 2 :-

withdraw the application. It is prayed that the application may be disposed of as withdrawn.

Considering the submissions, the application is disposed of as withdrawn.

Original application be filed in the court within two days.

Order be uploaded on the server.

(DINESH KUMAR)

CMM/NE/KKD/DELHI/19.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.57/2020
PS Dayal Pur
State Vs. Ajmat Ali**

19.01.2021

**In view of the Order No. 170-184/
Judl./N.E./KKD/Delhi/2021 dated 15.01.2021 issued
by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant Shahdab u/s. 91 Cr.P.C.**

**Present: None for State.
Ms. Tara Narula, Ld. Counsel for applicant/
accused.**

Further arguments on application heard. During the course of arguments, Ld. Counsel submits that she wants to inform the court that the mobile number 9350166470 is not in the name of applicant/accused Shahdab, however, he has been using the same mobile number for all purposes, hence, it is prayed that the CDR of the said mobile phone may be directed to be preserved for the period mentioned in the order dated 16.01.2021.

-: 2 :-

Ld. Counsel has also submitted that she has instructions not to press for summoning the CDR of accused persons in the court at this time. However, the applicant has been praying for preservation of CDRs of all the accused persons so that they may not be destroyed after completion of one year and the accused can summon them for evidence during defence evidence.

It has been noticed that in the application the applicant has not mentioned the particulars of mobile numbers, CDRs of which are required to be preserved.

At this stage, Ld. Counsel submits that she has sent a separate application on the E-mail ID of the court today mentioning all the mobile phone numbers of accused persons required for preservation of CDRs.

After going through the material on record and after hearing the submissions, I am of the considered opinion that CDRs of mobile phone numbers of the accused persons as mentioned in para no. 4 of second application moved by accused Shahdab are required to be preserved as it would not be possible in future to call them during evidence, if the court comes to a conclusion during trial that production of the CDRs is necessary for the just decision of the case. Hence, the concerned service providers shall preserve the CDRs of mobile phone

-: 3 :-

numbers mentioned in para no. 4 of the application as above mentioned for the period w.e.f. 20.02.2020 to 28.02.2020 till further directions of this court. The IO is directed to take all the necessary steps within 10 days required for preservation of the CDRs as above mentioned and to file the compliance report in the court on the next date in the matter i.e. 01.02.2021.

Copy of this order be sent to IO for information and necessary compliance.

Applications are disposed of.

Original application be filed in the court within two days.

Order be uploaded on the server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/19.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.107/2020
PS New Usman Pur
State Vs. Raj Kumar etc.**

19.01.2021

**In view of the Order No. 170-184/
Judl./N.E./KKD/Delhi/2021 dated 15.01.2021 issued
by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/accused u/s. 207 Cr.P.C.**

Present: None

Be listed with file on date fixed i.e. 04.02.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/19.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 94/2020
PS New Usman Pur
State Vs. Badshah Khan
U/s. 307/324/147/148/149/120-B IPC**

19.01.2021

**In view of the Order No. 170-184/
Judl./N.E./KKD/Delhi/2021 dated 15.01.2021 issued
by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/accused for grant of bail u/s. 437 Cr.P.C.**

**Present: Mr. Lalit Chand Sharma and Mr. Deepak
Kumar, Ld. Counsel for applicant.**

**Reply not received from IO. Reply be called for
22.01.2021.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/19.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 94/2020
PS New Usman Pur
State Vs. Imran Khan
U/s. 307/324/147/148/149/120-B IPC**

19.01.2021

**In view of the Order No. 170-184/
Judl./N.E./KKD/Delhi/2021 dated 15.01.2021 issued
by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/accused for grant of bail u/s. 437 Cr.P.C.**

**Present: Mr. Lalit Chand Sharma and Mr. Deepak
Kumar, Ld. Counsel for applicant.**

**Reply not received from IO. Reply be called for
22.01.2021.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/19.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 94/2020
PS New Usman Pur
State Vs. Badshah Khan
U/s. 307/324/147/148/149/120-B IPC**

19.01.2021

**In view of the Order No. 170-184/
Judl./N.E./KKD/Delhi/2021 dated 15.01.2021 issued
by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/accused for cancellation of proceedings u/s.
82 Cr.P.C.**

**Present: Mr. Lalit Chand Sharma and Mr. Deepak
Kumar, Ld. Counsel for applicant.**

**Reply not received from IO. Reply be called for
22.01.2021.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/19.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No. 101/2020

PS Khajuri Khas

State Vs. Umar Khalid

19.01.2021

**In view of the Order No. 170-184/
Judl./N.E./KKD/Delhi/2021 dated 15.01.2021 issued by
Ld. District & Sessions Judge, North East, Karkardooma
Courts, the present matter has been taken up through
physical hearing today.**

**This is an application moved on behalf of
applicant/accused Umar Khalid u/s. 207 Cr.P.C.**

**Present: None for State.
IO/Inspector Sunil Kumar through VC.
Ms. Rakshanda Deka, Ld. Counsel for applicant
Umar Khalid.
Applicant Umar Khalid is produced from CJ-2,
Tihar Jail through VC.**

**Further arguments on application heard. During course
of arguments, Ld. Counsel for the applicant submits that the
applicant has not been making any specific prayer to pass any
order against Media. The court may pass any appropriate
order/direction in this regard. Ld. Counsel has also cited
various judgments during her arguments. I need time to go
through those judgments.**

Be listed for order on 22.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/19.01.2021**